

once a year reviews (1) the annual reports submitted by each Member Government giving a comprehensive account of the implementation during the year, of its obligations under the international narcotics treaties, the object of the review being to ensure stricter adherence to the international treaties; (2) reviews the requirements of narcotic drugs of various countries with a view to limiting the production of such drugs to world's medical and scientific needs; and (3) examines the reports submitted by each Member Government on illicit traffic with a view to tightening up the control over such traffic. These reviews were also made at the last session of the Commission, the main recommendations made as a result of the review being:—

(i) that Governments should take all necessary measures to prevent the misuse and diversion for illicit purposes of narcotic drugs carried in first-aid kits of aircraft engaged in international flight.

(ii) that opium producing countries should continue to provide the United Nations Laboratory with samples of opium locally produced and that all countries should furnish the United Nations Laboratory with samples of illicitly produced opium which they have seized for evolving suitable criteria for determination of origin of opium.

(iii) that the United Nations Laboratory be asked to study technical methods of identifying varieties of cannabis which have narcotic properties as part of its research programme.

(iv) that the Economic and Social Council should be requested to review the financial arrangements with a view to providing greater facilities to the Member States for technical assistance for narcotics control.

Further, the Commission dealt with the following two important items:—

(a) It finalised the draft of the Single Convention which is

intended to replace the nine existing treaties relating to the control of narcotics.

(b) The Commission examined the proposal of the Council of the League of Arab States for the establishment of United Nations Regional Anti-Narcotics Bureau in the Middle East and have recommended that an exploratory mission be sent to that area for ascertaining the extent of illicit traffic and suggesting suitable measures for its suppression.

(b) and (c). The report has only recently been received. It is at present under examination.

Pakistanis Crossed into India

1961. { Sardar Iqbal Singh:
Shri Pangarkar:
Shri Ram Garib:

Will the Minister of Home Affairs be pleased to state:

(a) the number of Pakistani nationals who crossed the Indian border (both eastern and western separately, illegally during 1958 so far, month-wise;

(b) the number of those who have been convicted;

(c) the number of cases still pending; and

(d) the number of persons who have refused to return to Pakistan?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a)

January	418
February	323
March	550
April	417
May	609
June	510
July	615
TOTAL	3,442

Of these, 559 entered India across the western border and 2,883 across the eastern border.

- (b) 1,490.
(c) 570.
(d) 278.

The above figures do not include the cases in respect of West Bengal and Mysore as no information has yet been received from those States.

Secondary Education in Punjab

1662. { Sardar Iqbal Singh:
Shri Daljit Singh:

Will the Minister of Education be pleased to state:

(a) the number of schemes for re-organisation of Secondary Education so far submitted by the Punjab Government for assistance from the Central Government under the Second Five Year Plan; and

(b) the amount sanctioned or proposed to be sanctioned for the purpose?

The Minister of Education (Dr. K. L. Shrimall): (a) Twelve.

(b) Rs. 84.62 lakhs already given. Rs. 140 lakhs proposed to be given during the rest of the Plan period.

Convention of Teachers of the Deaf

1663. Sardar Iqbal Singh: Will the Minister of Education be pleased to state:

(a) whether the convention of the teachers of the deaf in India was recently held in Delhi; and

(b) decisions taken at this convention?

The Minister of Education (Dr. K. L. Shrimall): (a) Yes, Sir. The 8th Session of the Convention was held in Delhi from 7th to 9th May, 1958.

(b) The most important decision taken at the last session of the convention was the amendment of its constitution. A statement giving most of the resolutions adopted by the Convention at its last session along with a copy of the amended constitution is laid on the Table of the Lok Sabha. [See Appendix IV, annexure No. 87.]

Wealth-tax

1664. { Sardar Iqbal Singh:
Shri Morarka:
Shrimati Mafida Ahmed:

Will the Minister of Finance be pleased to state:

(a) the collection of wealth-tax upto now under the following heads, statewise so far:

- (i) Individuals;
(ii) Companies; and

(b) the extent to which it has fallen short of expectations and the reasons therefor?

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi):

(a) Collections of Wealth-tax from individuals and companies during 1957-58 and from 1st April, 1958 to 31st July, 1958 according to the charges of the Commissioners of Wealth-tax are given below. As some of the Commissioners hold jurisdiction over more than one State, separate figures for some of the States are not readily available:—

Commissioners' charges	1957-58		1-4-58—31-7-58	
	Companies	Individuals	Companies	Individuals
1. Andhra Pradesh	5,28.6	10,83	13	8,10
2. Assam	94.8	1,38.9	9	8
3. Bihar & Orissa	15,56.7	3,83.3	10	70
4. Bombay	1,98,71	1,04,27	7,69	23,80

(Figures in thousands of Rupees)